



കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 4 } Vol. IV }	തിരുവനന്തപുരം,	2015 ജനുവരി 1	നമ്പർ } 5 No. }
	വ്യാഴം	1st January 2015	
	Thiruvananthapuram, Thursday	1190 ധനു 17	
		17th Dhanu 1190	
	1936 പൗഷം 11	11th Pousha 1936	

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണം-ഡി വകുപ്പ്)

വിജ്ഞാപനം

നമ്പർ 21182/ഡി2/2014/നിയമം. തിരുവനന്തപുരം, 2015 ജനുവരി 1
 1190 ധനു 17/1936 പൗഷം 11.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2015 ജനുവരി 1-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

സി. രമണി,
 നിയമവകുപ്പ് സ്പെഷ്യൽ സെക്രട്ടറി.

(2) ഇത് 2014 ഒക്ടോബർ 16-ാം തീയതി പ്രാബല്യത്തിൽ വന്നതായി കരുതപ്പെടേണ്ടതാണ്.

2. നിർവ്വചനങ്ങൾ.—ഈ ആക്റ്റിൽ, സന്ദർഭം മറ്റു വിധത്തിൽ ആവശ്യപ്പെടാത്തപക്ഷം,—

(എ) “കോർപ്പറേഷൻ” എന്നാൽ 1950-ലെ റോഡ് ട്രാൻസ്പോർട്ട് കോർപ്പറേഷൻസ് ആക്റ്റിന്റെ (1950-ലെ 64-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം വകുപ്പ് പ്രകാരം സ്ഥാപിക്കപ്പെട്ട കേരള സംസ്ഥാന റോഡ് ട്രാൻസ്പോർട്ട് കോർപ്പറേഷൻ എന്നർത്ഥമാകുന്നു;

(ബി) “നിധി” എന്നാൽ 1950-ലെ റോഡ് ട്രാൻസ്പോർട്ട് കോർപ്പറേഷൻസ് ആക്റ്റിന്റെ (1950-ലെ 64-ാം കേന്ദ്ര ആക്റ്റ്) 27-ാം വകുപ്പ് പ്രകാരം രൂപീകരിച്ച കേരള സംസ്ഥാന റോഡ് ട്രാൻസ്പോർട്ട് കോർപ്പറേഷന്റെ നിധി എന്നർത്ഥമാകുന്നു;

(സി) “സർക്കാർ” എന്നാൽ കേരള സർക്കാർ എന്നർത്ഥമാകുന്നു;

(ഡി) “യാത്രക്കാരൻ” എന്നാൽ കോർപ്പറേഷൻ നടത്തുന്ന ഒരു സ്റ്റേജ് കാര്യേജ് ബസ്സിൽ യാത്രാ ടിക്കറ്റ് കൈമാറ്റം ചെയ്യുന്ന ഏതൊരാളും എന്നർത്ഥമാകുന്നതും അതിൽ ഒരു കുട്ടിയും ടിക്കറ്റ് ചാർജ്ജ് നിരക്കിൽ ഇളവിന് അർഹരായ മറ്റേതൊരാളും ഉൾപ്പെടുന്നതുംകൊണ്ടുമാകുന്നു;

(ഇ) “യാത്രക്കാരന്മാരുടെ സൗകര്യങ്ങളിൽ” കാത്തിരിപ്പിനുള്ള മുറി, ശൗചാലയം, കുടിവെള്ളത്തിനുള്ള സൗകര്യങ്ങൾ, പ്രാഥമിക ചികിത്സാ സൗകര്യങ്ങൾ എന്നിവ ഉൾപ്പെടുന്നതാണ്;

(എഫ്) “പെൻഷൻ” എന്നാൽ കോർപ്പറേഷന്റെ സേവനത്തിൽ നിന്നും വിരമിച്ച ജീവനക്കാർക്ക് ഈ ആക്റ്റിന്റെ പ്രാരംഭ തീയതിയിൽ നിലവിലുള്ള നിയമങ്ങൾ പ്രകാരം ലഭിക്കാൻ അർഹതയുള്ള പെൻഷൻ എന്നർത്ഥമാകുന്നു;

(ജി) “നിർണ്ണയിക്കപ്പെട്ട” എന്നാൽ ഈ ആക്റ്റ് പ്രകാരം ഉണ്ടാക്കിയ ചട്ടങ്ങളാൽ നിർണ്ണയിക്കപ്പെട്ട എന്നർത്ഥമാകുന്നു;

(എച്ച്) “പട്ടിക” എന്നാൽ ഈ ആക്റ്റിന്റെ പട്ടിക എന്നർത്ഥമാകുന്നു;

(ഐ) “പദ്ധതി” എന്നാൽ ഈ ആക്റ്റ് പ്രകാരം ഉണ്ടാക്കിയ ഒരു പദ്ധതി എന്നർത്ഥമാകുന്നു;

(ജെ) “സാമൂഹ്യ സുരക്ഷ” എന്നതിൽ കോർപ്പറേഷന്റെ സേവനത്തിൽ നിന്നും വിരമിച്ചതോ വിരമിക്കുന്നതോ ആയ ജീവനക്കാർക്ക് പെൻഷൻ നൽകുന്നതും ഉൾപ്പെടുന്നതാകുന്നു.

3. പദ്ധതികൾ ഉണ്ടാക്കുന്നതിനുള്ള കോർപ്പറേഷന്റെ അധികാരം.—(1) കോർപ്പറേഷൻ, അതിന്റെ യാത്രക്കാർക്കുവേണ്ടി യാത്രക്കാർക്കുള്ള വ്യക്തിപര അപകട സമൂഹ ഇൻഷുറൻസ് പരിരക്ഷ, യാത്രക്കാർക്കുള്ള മെച്ചപ്പെട്ട യാത്രാ സൗകര്യങ്ങൾ എന്നിവയും കോർപ്പറേഷന്റെ സേവനത്തിൽ നിന്നും വിരമിച്ചതോ വിരമിക്കുന്നതോ ആയ ജീവനക്കാർക്ക് സാമൂഹ്യ സുരക്ഷാ നടപടികളും ഏർപ്പെടുത്തുന്നതിനായി, ഗസറ്റ് വിജ്ഞാപനംവഴി, പദ്ധതികൾ ഉണ്ടാക്കാവുന്നതാണ്.

(2) ഈ ആക്റ്റിലെ വ്യവസ്ഥകൾക്ക് വിധേയമായി,—

(എ) കോർപ്പറേഷൻ, വ്യക്തിപര അപകട സമൂഹ ഇൻഷുറൻസ് പരിരക്ഷയ്ക്കുവേണ്ടിയുള്ള ഒരു പദ്ധതിയിൽ,—

(i) സർക്കാരിന്റെ മുൻകൂർ അനുമതിയോടുകൂടി, ഒരു ഇൻഡ്യൻ ഇൻഷുറൻസ് കമ്പനിയുമായി ചേർന്ന് യാത്രക്കാർക്കുള്ള ഇൻഷുറൻസ് പരിരക്ഷയ്ക്കുവേണ്ടിയുള്ള ക്രമീകരണങ്ങൾക്കുവേണ്ടിയും;

(ii) ഇൻഷുറൻസ് പരിരക്ഷയുടെ പരിധി നിശ്ചയിക്കുന്നതിനുള്ള ആവശ്യത്തിലേക്കായി യാത്രക്കാരെ തരം തിരിക്കുന്നതിനും;

(iii) ഇൻഷുറൻസ് തുക നൽകുന്നതിന് അനുവർത്തിക്കേണ്ട നടപടി ക്രമങ്ങളും;

(iv) പരിക്കുകളുടെ സ്വഭാവത്തിനനുസൃതമായും മരണം സംഭവിക്കുന്ന സംഗതിയിലും, അതതു സംഗതിപോലെ, ഇൻഷുറൻസ് തുക ലഭിക്കുന്നതിനുള്ള യാത്രക്കാരന്റെയും അനന്തരാവകാശിയുടെയും അർഹതയും;

(v) യാത്രക്കാരെ ചികിത്സയ്ക്കായി ആശുപത്രിയിൽ പ്രവേശിപ്പിക്കലും തുക നൽകലും സംബന്ധിച്ച നടപടിക്രമങ്ങളും;

(vi) പദ്ധതി നടത്തിപ്പിലുണ്ടാകാവുന്ന ഏത് തർക്കവും പരിഹരിക്കുന്നതിനുള്ള സംവിധാനമുണ്ടാക്കുന്നതിനും ;

(vii) പദ്ധതിയുടെ ഫലപ്രദമായ നടത്തിപ്പിന് ആവശ്യമായ അങ്ങനെയുള്ള മറ്റ് കാര്യങ്ങൾക്കും ;

വ്യവസ്ഥ ചെയ്യാവുന്നതാണ്.

പട്ടിക

[4(1) വകുപ്പ് കാണുക]

ക്രമ നമ്പർ	ടിക്കറ്റ് നിരക്ക് (പ്രകാരമുള്ള സ്റ്റാബ്)	സെസ്സ് തുക (രൂപയിൽ)
(1)	(2)	(3)
1	14 രൂപ വരെ	ഇല്ല
2	15 രൂപ മുതൽ 24 രൂപ വരെ	ഒന്ന്
3	25 രൂപ മുതൽ 49 രൂപ വരെ	രണ്ട്
4	50 രൂപ മുതൽ 74 രൂപ വരെ	മൂന്ന്
5	75 രൂപ മുതൽ 99 രൂപ വരെ	നാല്
6	100 രൂപയും അതിനു മുകളിലും	പത്ത്

GOVERNMENT OF KERALA
Law (Legislation-D) Department
NOTIFICATION

No. 21182/Leg. D2/2014/Law.

Dated, Thiruvananthapuram, 1st January, 2015.
17th Dhanu 1190/
11th Pousha, 1936.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala State Road Transport Corporation (Passenger Group Personal Accident Insurance, Improved Passenger Amenities, Employees' Social Security and Cess on Passenger Ticket) Act, 2014 (5 of 2015).

By order of the Governor,

C. REMANI,

Special Secretary (Law).

[Translation in English of “2014-ലെ കേരള സംസ്ഥാന റോഡ് ട്രാൻസ്പോർട്ട് കോർപ്പറേഷൻ (യാത്രക്കാർക്കുള്ള വ്യക്തിപര അപകട സമൂഹ ഇൻഷുറൻസ്, യാത്രക്കാർക്കുള്ള മെച്ചപ്പെട്ട സൗകര്യങ്ങൾ, ജീവനക്കാരുടെ സാമൂഹ്യ സുരക്ഷ, യാത്രാടിക്കറ്റിന്മേലുള്ള സെസ്സ്) ആക്റ്റ്” published under the authority of the Governor.]

ACT 5 OF 2015

THE KERALA STATE ROAD TRANSPORT CORPORATION
(PASSENGER GROUP PERSONAL ACCIDENT
INSURANCE, IMPROVED PASSENGER
AMENITIES, EMPLOYEES' SOCIAL
SECURITY AND CESS ON
PASSENGER TICKET)
ACT, 2014

An Act to provide for group personal accident insurance coverage and improved personal amenities to passengers, social security measures for the employees who have retired or retires from the services and to levy cess on passenger ticket, of the Kerala State Road Transport Corporation.

Preamble.—WHEREAS, it is necessary and expedient to provide for group personal accident insurance coverage to passengers in the stage carriage buses operated by the Kerala State Road Transport Corporation, to provide for personal amenities to passengers and also to extend the social security measures to the employees who have retired or retires from the services of the Corporation;

BE it enacted in the Sixty-fifth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala State Road Transport Corporation (Passenger Group Personal Accident Insurance, Improved Passenger Amenities, Employees' Social Security and Cess on Passenger Ticket) Act, 2014.

(2) It shall be deemed to have come into force on the 16th day of October, 2014.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

(a) “Corporation” means the Kerala State Road Transport Corporation established under section 3 of the Road Transport Corporations Act, 1950 (Central Act 64 of 1950);

(b) "Fund" means the Fund of the Corporation constituted under Section 27 of the Road Transport Corporations Act, 1950 (Central Act 64 of 1950);

(c) "Government" means the Government of Kerala;

(d) "Passenger" means any person who travels in a stage carriage bus operated by the Corporation after taking passenger fare ticket and includes a child or any other person who are eligible for concession in the rate of fare ticket;

(e) "Passenger amenities" includes waiting room, toilet, drinking water facilities and primary medical facilities;

(f) "Pension" means the eligible pension of the employees, who have retired from the services of the Corporation, as per the laws in force at the date of commencement of this Act;

(g) "Prescribed" means prescribed by rules made under this Act;

(h) "Schedule" means the Schedule to this Act;

(i) "Scheme" means a scheme made under this Act;

(j) "Social security" includes payment of pension to the employees also who have retired or retires from the services of the Corporation.

3. *Power of the Corporation to make schemes.*—(1) The Corporation may, by notification in the Gazette, make schemes to introduce passenger group personal accident insurance coverage and improved passenger amenities to its passengers and for social security measures for its employees who have retired or retires from the services of the Corporation.

(2) Subject to the provisions of this Act,—

(a) in a scheme for the group personal accident insurance coverage, the Corporation may provide,—

(i) for the arrangements for insurance coverage to the passengers, with an Indian insurance company, with the prior sanction of the Government;

(ii) to categorise the passengers for the purposes of fixing the extent of insurance coverage;

(iii) for the procedure to be observed for the award of the amount of insurance;

(iv) eligibility of a passenger and his legal heirs for the insurance amount in accordance with the nature of injuries and in the case of death as the case may be;

(v) hospitalization of passengers and the procedure for payment of amount;

(vi) mechanism to settle any dispute that may arise in the implementation of the scheme;

(vii) such other matters for the effective implementation of the scheme.

(b) in a scheme for improved passenger amenities, the Corporation may,—

(i) specify the passenger amenities that may be made available to the passengers;

(ii) provide for the management and maintenance of passenger amenities;

(iii) provide for arrangement of any convenience for the better service to the passengers.

(c) in the scheme for employees' social security, the Corporation may,—

(i) provide for giving pension to its employees who have retired or retires from the services of the Corporation where the Corporation cannot otherwise meet the expenditure for the purpose;

(ii) provide for adjustment of any amount for the payment of pension;

(iii) provide for temporary arrangement of the amount credited to the Fund under this Act for the benefit of its employees who have retired or retires from the services of the Corporation;

(3) Every scheme made under this Act shall be laid before the Legislative Assembly as soon as it is published in the Gazette.

Explanation:—For the purposes of this section, the expression “Indian insurance company” shall have the same meaning assigned to that expression in clause (7A) of section 2 of the Insurance Act, 1938 (Central Act 4 of 1938).

4. *Levy and collection of cess on passenger ticket.*—(1) There shall be levied and collected a cess, for the purposes of the schemes under this Act, on passenger tickets of the Corporation, at the rates specified in the Schedule.

(2) Every person travelling in a stage carriage bus operated by the Corporation shall be liable to pay the cess under sub-section (1) along with the payment of fare, as soon as the passenger ticket is issued to him.

(3) The tickets issued under sub-section (2) shall contain the amount of cess which shall be shown in the ticket separately.

(4) The cess levied under sub-section (1) shall be in addition to any cess, duty or tax leviable on road, passengers or vehicles under any other law for the time being in force.

(5) The proceeds of the cess collected under sub-section (2) shall be credited initially to the Consolidated Fund of the State in the manner as may be prescribed.

(6) The amount of cess collected shall be paid to the Fund of the Corporation by the Government in every three months, in the manner as may be prescribed.

(7) The amount paid to the Corporation by the Government under sub-section (6) shall be credited to the Fund and shall be kept under a separate head of account.

5. *Rights of passengers.*—(1) Every passenger shall be entitled to get the benefit of the passenger group personal accident insurance coverage as per the scheme made under this Act.

(2) Any passenger aggrieved by the decision of the Corporation in respect of such insurance coverage may make a complaint before such authority, within such time limit, as may be specified in the scheme.

(3) Any passenger or legal heirs of a passenger aggrieved by the decision of any authority under the scheme may appeal to the Government within sixty days from the date of receipt of the order.

6. *Power to amend the Schedule.*—(1) The Government may, where the Legislative Assembly is not in session, in public interest or on the recommendation of the Corporation, by notification in the Gazette, amend the Schedule for the purpose of increasing or reducing the rate of cess specified in the Schedule.

(2) Every notification issued under sub-section (1) shall be laid before the Legislative Assembly in its immediately succeeding session stating the reasons for the same and every such notification shall be replaced by an Act of the State Legislature during such session of the Legislative Assembly.

(3) Where a notification issued under sub-section (1) is not replaced by an Act of the State Legislature as provided under sub-section (2), the notification shall cease to operate at the end of such session.

7. *Power to stop and restore the levy and collection of cess.*—(1) The Government may, in public interest or on the recommendation of the Corporation, at any time, by order published in the Gazette, stop the levy and collection of the cess under this Act and in the like manner, the Government may, at any time, restore the levy and collection of such cess.

(2) Where the levy and collection of cess is stopped under sub-section (1), the Corporation may stop or continue any or all of the schemes under this Act:

Provided that where the Corporation stops any such scheme, it shall settle all the claims under such schemes as soon as such scheme is stopped.

8. *Bar of jurisdiction of civil courts.*—No civil court shall have jurisdiction to settle, decide or deal with any question or dispute or to determine any matter which is required to be settled, decided or dealt with by any authority or officer authorized or appointed under this Act or a scheme made thereunder.

9. *Power to make rules.*—(1) The Government may, by notification in the Gazette, make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions and if, before the expiry of the session in which it is so laid, or the session immediately following, the Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

10. *Repeal and saving.*—(1) The Kerala State Road Transport Corporation (Passenger Group Personal Accident Insurance, Improved Passenger Amenities, Employees' Social Security and Cess on Passenger Ticket) Ordinance, 2014 (25 of 2014) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

SCHEDULE

[See section 4(1)]

<i>Sl. No.</i>	<i>Slab as per ticket fare</i>	<i>Amount of cess (in rupee)</i>
(1)	(2)	(3)
1	Up to ₹ 14	Nil
2	₹ 15 to ₹ 24	One
3	₹ 25 to ₹ 49	Two
4	₹ 50 to ₹ 74	Three
5	₹ 75 to ₹ 99	Four
6	₹ 100 and above	Ten